

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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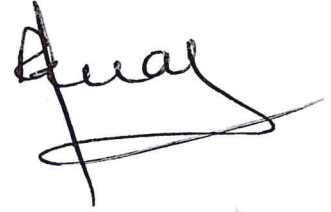
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/473/IB/2017  
NAME OF THE APPLICANT : AUROMIRA ENERGY COMPANY PVT LTD  
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

R VENKATKRISHNAN APPLICANT  
9840813918 IRP  
svk@svkassociates.com



ORDER

Mr.R.Venkatakrishnan, Interim Resolution Professional (IRP) present in person.  
He submitted that 30 days period in relation to his appointment is over and that  
till date, no creditors have<sup>3</sup> filed any claim after the public announcement<sup>was</sup> made.  
Therefore, he prays for extension of his (IRP) tenure for the purpose of  
constituting a committee of creditors on 28<sup>th</sup> July 2017. We hereby grant  
extension of time period up to 31<sup>st</sup> July 2017 for accomplishment<sup>constituting a committee of creditors</sup> of the proposal  
made by the IRP for constitution of the committee of Creditors.

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

